

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.188/MP/2016**

Subject :Petition under sections 79(1) (f) read with 79(1) (c) and 79(1) (b) and Section 60 of the Electricity Act, 2003, inter alia seeking adjudication of disputes as regards the terms of payment/compensation for operation and maintenance of the Petitioner's 02 Nos. of 400 kV Line bays including 02 Tie Bays at 765/400 kV switchyard at Power Grid, Bharari, Substation, Bilaspur, Chhattisgarh and other reliefs.

Date of hearing : 16.2.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Lanco Amarkantak Power Limited (LAPL)

Respondent :Power Grid Corporation of India Limited and Others

Parties present : Shri Deepak Khurana, Advocate, LAPL  
Shri Buddy A.Ranganathan, Advocate, LAPL  
Shri M.G. Ramachandran, Advocate, PGCIL  
Ms. Anushree Bardhan, Advocate, PGCIL  
Shri R.P. Padhi, PGCIL  
Shri B.P. Kundu, PGCIL  
Shri Aditya Das, WRLDC  
Shri Ashok Rajan, WRLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the present petition has been filed *inter-alia* for adjudication of disputes between the petitioner and PGCIL in relation to terms of payment/compensation to be paid by petitioner to PGCIL for carrying out Operation and Maintenance (O&M) of the petitioner's 2 Nos. of 400 kV line bays including 2 tie bays at 765/400 kV switchyard at Power Grid Bharari sub-station at Bilaspur in the State of Chhattisgarh. Learned counsel for the petitioner further submitted that as per the Commission's direction, the petitioner has made 50% payment of the O&M expenses for the past period i.e before November, 2016. However, the petitioner has not paid O & M expenses thereafter.

2. Learned counsel for PGCIL submitted that the petitioner has paid 50% of O&M expenses for the bays and the balance payment is yet to be made by the petitioner. Learned counsel for PGCIL further submitted that O&M expenses have been charged on normative basis as per the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (2014 Tariff Regulations). Learned counsel for the petitioner further submitted that the data pertaining to the SEMs of the petitioner has still not been furnished by PGCIL to WRLDC and the petitioner. Learned counsel submitted that PGCIL cannot run away simply by stating that the data got corrupted as he is under the obligation under

Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010.

3. After hearing the learned counsels for the petitioner and PGCIL, the Commission directed the petitioner to pay 50% of the O & M expenses for the bays in accordance with 2014 Tariff Regulations for the December, 2016 onwards and submit affidavit in this regard by 16.3.2017.

4. The Commission directed to list the petition for hearing after confirmation from the petitioner that it has paid 50% of the O & M expenses.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**